

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA. No. 1417 of 1998

New Delhi, this 26th day of April, 1999.

(8)

HON, BLE SHRI K. MUTHUKUMAR, MEMBER(A)

Surinder Singh
S/o Shri Hari Ram
R/o VT-29/6, Transit Camp
Red Fort, Delhi-6.

... Applicant

By : Shri U. Srivastava

versus

Union of India, through

1. The Secretary
Ministry of Defence
South Block
New Delhi.

2. The Engineer-in-Chief Branch(E-2 Cord)
Army Headquarters
Kashmir House, Rajaji Marg
New Delhi.

3. The Chief Engineer
Delhi Zone, MES Headquarters
Delhi Cantt-10.

... Respondents

By Advocate: Shri R.P. Aggarwal

O R D E R (ORAL)

HON, BLE SHRI K. MUTHUKUMAR, M(A)

It is the case of the applicant that the respondents having engaged him as a casual labourer for a period of 30-35 days in connection with the Independence Day celebrations for the last several years, they should consider him for regularisation of his services. The respondents have submitted that though the applicant had been sponsored by the Employment Exchange, due to exigencies of work during Independence Day celebrations the respondents had engaged candidates like the applicant for a period of

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30-35 days during July to August. However, they have denied that the applicant has been continuously engaged as a casual labourer. The applicant relies on an order in OA. 894/98 dated 30.4.98 on similar facts and circumstances where the respondents were directed that in case they proposed to engage any more labourers, the applicant therein would be given the preference over his juniors and outsiders. and the respondents would not insist on his name to be sponsored again by the Employment Exchange and for that purpose his application would suffice and also if he is re-engaged, his case would also be considered for grant of temporary status and regularisation in accordance with the Scheme that was in force.

2. I also generally agree with the order in OA. 894/98.

3. The learned counsel for the respondents submits that if the applicant comes forward with an application in response to their demand for engagement, then he will be engaged in preference to his juniors and outsiders. In view of this, this application is disposed of with directions to the respondents that in case the respondents propose to engage any casual labourers for the purpose, they shall send due intimation to the applicant in his last known address and if the applicant respond to the same, he should be engaged in preference to his juniors or outsiders.

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4. The OA is disposed of as above. There shall be no order as to costs.



(K. Muthukumar)
Member (A)

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